

[Sh. Kalka Das]

financial status by providing them with permits, on the other hand they are not given loans. Delhi Financial Corporation has the necessary finance but they are asked for lands and money. I want to ask that from where they have got the land? They are ready to mortgage their buses for Rs. 4 lakh even then loans are not being provided. It is my request to you to intervene in this matter and ask the Government to direct the Welfare Minister to arrange the assured loan to them.

SHRI MOHAN SINGH (Deoria) : I want to add something to this, I too have given notice in this regard. Although a Financial Corporation has been formed for the benefit of these 450 youths of Scheduled Castes and Scheduled Tribes, for which a capital of Rs. 25 crore was allotted. But out of which, the Financial Corporation invested Rs. 16 crore in buying shares.

The 450 youths who were given the bus permits, should have been given the money from Financial Corporation. The Financial Corporation, has not fulfilled its responsibility. Their permits are going to be cancelled. The 450 youths of Scheduled Castes and Scheduled Tribes are on the verge of being unemployed, their condition is becoming worse. The Government should have this investigated. I demand from the Government that they should be given at least so much money by which they may be able to purchase their buses to operate. Apart from this whatever Kalka Dasji has said, I also support that.

[English]

SHRI MUMTAZ ANSARI (Kodarma) : I want to draw the attention of the Government through you to a very sensational issue which has taken place in our State, that is Bihar—it is your State also, Sir. There are two public undertakings, FCI and IDPL. These two public undertakings are running at a heavy loss and generally it is alleged by the Government as well as the people that public undertakings are running at heavy losses. At the same time, public undertakings are suffering from inefficiency and mismanagement. On that pretext and ground, all these public undertakings are going to be closed down. The Government is also taking recourse to certain privatisation, liberalisation and things like that.

I would like to draw the attention of the Government that in these two public sector undertakings which are working in Bihar there is a scandal or a financial scam to the tune of Rs. 2500 crore. This is a big scandal and the management and the people at the helm of affairs are responsible for all the mismanagement of the public funds.

So many cases were filed in the police station, but due to certain local manipulations and influence all these cases were made infructuous. At several times the court also directed the police stations to lodge cases, to maintain them and to act upon all these cases. But under the local influence and manipulations these cases were made infructuous. At the same time there are certain local leaders, trade union leaders who have called upon the people to go on an indefinite fast if their request is not acceded to and fulfilled by the Government.

MR. CHAIRMAN : Thank you. You have raised the matter in a forceful way.

SHRI MUMTAZ ANSARI : A Parliamentary Committee should be instituted to go into the scandal.

MR. CHAIRMAN : Now the papers be laid on the Table of the House.

(Interruptions)

13.47 hrs.

PAPERS LAID ON THE TABLE

Notifications under proviso to Article 309 of the constitution issued by the President in relation to the state of Himachal Pradesh etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, On behalf of Shrimati Sheila Kaul. I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions)

under proviso to article 309 of the Constitution read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh :—

- (i) The Himachal Pradesh Printing and Stationery Department, Bus Driver (Class-III Non-gazetted) Recruitment and Promotion Rules, 1992 published in Notification No. 15/6/88-LEP in Himachal Pradesh Gazette dated the 4th April, 1992.

[Placed in library. See No. LT 4426/93]

- (ii) The Himachal Pradesh Printing and Stationery Department, Litho Artist (Class-III) Non-gazetted Recruitment and Promotion Rules 1992 published in Notification No. 15-6/88-LEP (Rules)-I in Himachal Pradesh Gazette dated the 12th September, 1992.

[Placed in library. See No. LT 4427/93]

- (iii) The Himachal Pradesh Printing and Stationery Department Conductor (Class-III Non-gazetted) Recruitment and Promotion Rules 1992 published in Notification No. 15-11/88/LEP (Rules)-IV in Himachal Pradesh Gazette dated the 31st October, 1992.

- (2) Statement (Hindi and English versions showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library. See No. LT 4428/93]

- (3) A copy of the Notification No. F. 11 (1)-93 XXXII (Hindi and English versions) published in Madhya Pradesh Gazette dated the 15th April, 1993 making certain amendments in the Madhya Pradesh Bhumi Vikas Rules, 1984 under sub-section (3) of section 85 of the Madhya Pradesh Nagar Tatha Gram Nivesh Adhiniyam, 1973 read with clause (c) (iv) of the proclamation dated the 15th December, 1992 issued by the President in relation to the State of Madhya Pradesh.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

Placed in the library. See No. LT 4429/93]

Memorandum of understanding between the Fertilizers and Chemicals Travancore Ltd and the Deptt. of Fertilizers, Ministry of Chemical and Fertiliser for the year 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, On behalf of Shri Eduardo Faleiro; I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilisers, Ministry of Chemicals and Fertilisers for the year 1993-94.

[Placed in library. See No. LT 4430/93]

One hundred forty first and One hundred forty-second Reports of the Law Commission of India

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Law Commission of India :—

- (1) One Hundred Forty-First Report on the need for amending the Law as regards Power of Courts to restore Criminal Revisional Applications and Criminal cases dismissed for Default in Appearance.

[Placed in library. See No. LT 4431/93]

- (2) One Hundred Forty-Second Report on Concessional treatment for offenders who on their own initiative choose to plead guilty without any bargaining.

[Placed in library. See No. LT 4432/93]